Sharma, Shri B. B. Shoila Bala Das, Shrimati Singh, Capt. A. P. Singh, Shri Kartar Singh, Shri R. K. Sinha, Shri B. K. P. Sinha, Shri R. B. Sinha, Shri R. P. N. Sobhani, Shri Q. Sumat Prasad, Shri Surendra Ram, Shri V. M. Tajamul Husain, Shri Tamta, Shri R. P. Tankha, Pandit S. S. N. Tayyebulla, Maulana M. Thakur Das, Shri Thanhlira, Shri R. Vaidya, Shri Kanhaiyalal D. Valiulla, Shri M. Varma, Shri C. L.

NOES-13

Abdul Razak, Shri
Deshmukh, Shri N. B.
Ghosh, Principal Devaprasad
Gour, Dr. R. B.
Gupta, Shri B.
Imbichibava, Shri E. K.
Kakkilaya, Shri B. V.
Kunzru, Shri H. N.
Mahanty, Shri S.
Mazumdar, Shri S. N.
Narasimham, Shri K. L.
Rath, Shri B.
Sundarayya, Shri P.

MR. CHAIRMAN: The result of the division is:

Ayes 124 Noes 13

The motion is carried by a majority of the total membership of the Council and by a majority of not less than two-thirds of the Members present and voting.

Clause 2 was added to the Bill.

SHORT NOTICE QUESTIONS AND ANSWERS

Mr. CHAIRMAN: I shall just interrupt the proceedings for a little to have the short notice questions answered. Mr. Sundarayya.

FORMATION OF ANDHRA STATE

- 17. Shri P. SUNDARAYYA: Will the Prime Minister be pleased to state:
- (a) what steps have already been taken by Government in pursuance of his statement in the Council for the formation of Andhra State;
- (b) what further steps Government propose to take in the matter; and
- (c) by what time the Andhra State will be formed?

Mr. CHAIRMAN: Prof. Ranga.

18. PROF. G. RANGA: Will the Prime Minister be pleased to state what action has so far been taken by Government in pursuance of his statement in the House during the last week regarding the formation of Andhra State?

MR. CHAIRMAN: Dr Katju.

THE MINISTER FOR HOME AFFAIRS (Dr. K. N. KATJU): Sir, in furtherance of the statement the Prime Minister made in this House on the 9th December, 1952 and, in terms of that statement, the Government of India have decided to establish an Andhra State consisting of the Telugu speaking areas of the Present Madras State but, not including the City of Madras and, intend to take early steps to this end in accordance with article 3 of the Constitution.

Government are appointing Mr. Justice K. N. Wanchoo, Chief Justice of the Rajasthan High Court to consider and report on the financial and other implications of this decision and the questions to be considered in implementing it. Mr. Justice Wanchoo will report by the end of January 1953. On receipt of this report, Government will take other necessary steps.

They are anxious to avoid all possible delay in establishing the new State. They hope that the establishment of this State will be brought about with the friendly co-operation of all the people concerned.